

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Airpack Gases
Vs
Chowel India Pvt Ltd

MAIN PETITION NUMBER : IBA/1121/2019

(IA/MA) APPLICATION NUMBERS

MA/5(CHE)/2023

ORDER

Present: Mr. K.M. Anand, Ld. Counsel for Petitioner
Mr. A.G.Sathyanaarayana, Ld. Counsel for Liquidator/Respondent.

Heard.

In the present case, the claims were alleged filed by the employees union and not the employees.

Ld. Counsel for the Applicant is directed to produce the case laws on the maintainability of the application.

List the application on **21.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**